

(2009) 04 MAD CK 0455

In the Madras High Court

Case No : Writ Petition No. 499 of 2009 and M.P. No"s. 1 and 2 of 2009

Seethalakshmi Aided Middle School

APPELLANT

Vs

The District Collector, The Personal Assistant to the Collector,
Noon Meal Scheme and The Commissioner/Block
Development Officer, Vetharaniyam Panchayat Union

RESPONDENT

Date of Decision : 15-04-2009

Acts Referred:

Citation : (2009) 04 MAD CK 0455

Hon'ble Judges : D. Hariparanthaman, J

Bench : Single Bench

Advocate : R. Sureshkumar, for the Appellant; A. Suresh, Government Advocate for Respondents 1 and 2 and M. Thenmozhi, for Respondent 3, for the Respondent

Final Decision : Allowed

Judgement

D. Hariparanthaman, J.—The petitioner is an aided Middle School. The petitioner has challenged the order dated 18.12.2008 of the first respondent on the ground that the first respondent seeks to appoint Noon Meal Organizer unilaterally without reference to the panel that has to be submitted by the School Management as per G.O.Ms. No. 294, Social Welfare and Nutritious Meal Programme (NMP.I) Department, dated 21.10.2003.

2. The petitioner draws my attention to the earlier order dated 04.12.2007 passed by this Court in W.P.(MD) No. 9044 of 2007 quashing the similar order. The said order is enclosed at page No. 1 of the typed set. The same issue was also considered by a Division Bench of this Court in W.A. No. 125 of 2007 dated 05.10.2007 and it has been categorically held that the appointment to the post of Noon Meal Organizers has to be made only from the panel submitted by the School Management and no outsiders can be appointed.

3. Since the issue involved in this writ petition is covered by the aforesaid

decisions, the impugned order of the first respondent dated 18.12.2008 is quashed and the respondents are directed to appoint Noon Meal Organizers based on the panel submitted by the petitioner's School.

4. The writ petition is allowed accordingly. No costs. Consequently, connected miscellaneous petitions are closed.